

(b) What are the names of such States and the number of advisers in each of them?

**The Minister of Home Affairs and States (Dr. Katju):** (a) and (b). Advisers in Part B States are now designated as Counsellors. On the 26th January 1953, there were four Counsellors attached to Part B States, one each in Patiala and East Punjab States Union and Rajasthan and two in Hyderabad.

#### TOBACCO EXCISE

**342. Shri Nanadas:** Will the Minister of Finance be pleased to state the number of Inspectors, Deputy Superintendents and Superintendents who are engaged exclusively in Tobacco Excise of the Central Excise Department?

**The Minister of Revenue and Expenditure (Shri Tyagi):** The information asked for is being collected and will be placed on the Table of the House in due course.

#### GRANT TO PUBLIC EDUCATIONAL INSTITUTIONS

**343. Shri Sivamurthi Swami:** (a) Will the Minister of Education be pleased to state how much was paid as grants to public educational institutions in India by the Central Government last year?

(b) Has the Karnatak University asked any financial help for any schemes?

(c) If so, what action has been taken?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) A sum of Rs. 2,94,00,000 (two crores and ninety-four lakhs) was paid during last year.

(b) Yes, Sir.

(c) The matter is under consideration.

#### FINANCIAL ADJUSTMENTS BETWEEN RAJASTHAN AND THE CENTRE

**344. Shri Bheekha Bhai:** Will the Minister of States be pleased to state whether any financial adjustments have been arrived at between the State of Rajasthan and the Centre with regard to the expenditure incurred on border force by Rajasthan?

**The Minister of Home Affairs and States (Dr. Katju):** For the year 1950-51 the Government of India have agreed:

(i) to issue to the State Government arms and ammunition, clothing, wireless equipment, etc., available from Army stores or Disposals, on loan, and

(ii) to pay half the cost of equipment purchased by them from open market, and half of the recurring expenditure, subject to a maximum of Rs. 25 lakhs, provided budgetary deficit was due to the raising of the Rajasthan Armed Constabulary.

2 Pending receipt of final certified figures from the Accountant General, Rajasthan, it has been decided by the Government of India to make an 'on account' payment of Rs. 7.5 lakhs to the State Government.

#### CLAIMS FOR URBAN AND AGRICULTURAL PROPERTY

**345. Shri Gidwanji:** (a) Will the Minister of Rehabilitation be pleased to state how many claims for urban immovable property have so far been rejected *ex-parte* by the Chief Claims Commissioner?

(b) How many claims for agricultural property have been rejected *ex-parte* by the Chief Claims Commissioner?

(c) Will any opportunity be given to such claimants to have their claims verified?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) Separate figures for urban properties are not available. The total number of property sheets relating to urban and rural houses rejected *ex-parte* is about 29,000.

(b) The number is not expected to be large but exact figures are not available. The hon. Member is referred to Rule 6 of the rules framed under the Act, a copy of which is laid on the Table of the House.

(c) A copy of the press note issued on the 12th November, 1952 giving additional facilities to those whose claims have been decided *ex-parte* is also laid on the Table of the House. [See Appendix III, annexure No. 45.]

#### STATEMENT

**Rule 6.** Where a claimant after a notice under rule 4 has been duly served upon him, fails to appear either in person or through a duly authorised agent on the date of hearing the Claims Officer shall determine the claim *ex-parte*.

Provided that the Claims Officer may on application made to